

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

**Petition Nos. 335/GT/2014**

**Date: 23.12.2015**

To,

General Manager (Commercial)  
NTPC Ltd., NTPC Bhawan  
Core-7, Scope Complex-7  
Institutional Area, Lodhi Road  
New Delhi-110 003

Sir,

**Petition No. 335/GT/2014**

Subject: Approval of tariff of Auriya GPS (663.36 MW) for the period from 1.4.2009 to 31.3.2014

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 7.1.2016:

- (i) Justification for the asset-wise/ year-wise variation in actual capital expenditure claimed in the petition and as allowed by the Commission in order dated 6.8.2013 in Petition No. 28/GT/2013 under respective heads for the period 2009-14;
- (ii) Clarification that all actual additional capital expenditure incurred during 2009-14 are the final payments and there are no balance payments/ un-discharged liabilities;
- (iii) Certificate to the effect that all assets of the gross block as on 31<sup>st</sup> March for the period 2009-14 are in service. In case any asset has been taken out from service, the same should be indicated along with the date of putting the asset in use, the date of taking out the asset from service, along with the depreciation recovered;
- (iv) Justification of the claim towards connection in effluent water pipes under Regulation 9 (2) (ii) i.e. Change-in-law with documentary evidence.

2. The information as above shall be filed within the due date. No request for further extension of time shall be entertained. In case, no information/ document is filed within the said date, the matter shall be placed below the Commission for further orders.

**-Sd/-**  
(B. Sreekumar)  
Deputy Chief (Law)